N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022, 05.09.2022, 12.09.2022 and 16.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **24.09.2022 :**

Sr. No.	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
1	The Hon'ble Shri Justice **PRASANNA B. VARALE** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 49)**	For Admission, hearing, order matters and applications therein: (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) All Confirmation of Death Sentence Cases with connected Appeals. (F) All Criminal Writ Petitions and applications not assigned to other Courts. **(G)Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015.** **(H) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015.**	-----

2	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C.	**ORIGINAL SIDE** ------
3	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 3)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court). (D) Criminal Contempt Petitions. **(E) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release.** **(F) Preventive Detention Matters.** **(G) Habeas Corpus Matters and Criminal References.** (H) All other Criminal work not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.

dated this 21st day of September 2022

By Order,

Sd/-
(S.B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.